

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 28/TT/2025**

Subject : Petition for true up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the "Combined Asset under ERSS-IV" in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Date of Hearing : **12.2.2025**

Coram : Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Mohd. Mohsin, PGCIL  
Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

The representatives of the Petitioner submitted that the present Petition had been filed for true up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner submitted that the Commission vide order dated 20.1.2025 in Petition No. 93/TT/2023 had directed the Petitioner to include Asset-1: 400 kV, 125 MVAR Bus Reactor along with associated bays at Patna Sub-station in the instant true up Petition for claiming the capital cost of the said asset as on the COD and the actual ACE for the FY 2020-21, FY 2021-22 and FY 2022-23. Therefore, he requested to allow time to file the affidavit for the same.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioner's representatives, the Commission directed the Petitioner to file the affidavit as indicated above within three weeks with a copy to the Respondents. The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. The Petition will be listed for hearing on **16.4.2025**.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

